

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

CIRCULAR

ROC No.505/2024-CPS

Date:25.06.2026

Sub:- High Court of Andhra Pradesh — eCourts Project Phase-III — Online e-Filing Version 3.0 — Implementation in the District Judiciary with effect from 01.07.2026 for all types of Criminal Cases including Bail Petitions — Scanning and Digitization of Newly Instituted Cases in thirteen (13) existing and three (3) proposed Court Complexes — Instructions — Issued.

- Ref:-
1. Orders of the Hon'ble Computer Committee and approval of the Hon'ble the Chief Justice regarding implementation of Online e-Filing Version 3.0 and Scanning & Digitization of newly instituted cases.
 2. ROC No.505/2024-CPS, dated 22.05.2026, addressed to the Director, Andhra Pradesh Judicial Academy.
 3. ROC No.505/2024-CPS, dated 28.05.2026, addressed to all the Unit Heads.
 4. Circular ROC.No.505/2024-CPS, Dated 09.06.2026.
 5. Orders of the Hon'ble Computer Committee vide in its meeting minutes dated 16.06.2026 and approval of the Hon'ble the Chief Justice.

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In continuation to the Circular vide ROC No.505/2024-CPS dated 09.06.2026 and other correspondence vide references cited above, the High Court took a decision for implementation of Online eFiling 3.0 for filing of all types of Criminal cases including Bail Petitions in the District Judiciary with effect from 01.07.2026. In order to implement the eFiling in a phased manner, the following instructions are issued for strict compliance:

1. **Effective date for e-Filing & Scanning and Digitization:** The High Court has fixed **01.07.2026** as the effective date for the implementation of Online e-Filing 3.0 for the filing of all categories of criminal cases, including bail petitions on pilot basis. The e-Filing in real time shall be commenced for filling all types of Criminal Cases including Bail Petitions from the date of publication of '**Rules for Online Electronic**

Filling for all the Courts in the District Judiciary in Andhra Pradesh' in the Official Gazette and communication to the District Judiciary. Further, the High Court has fixed 01.08.2026 as the effective date for the commencement of Scanning and Digitization of newly instituted cases in all Court Establishments of the District Judiciary, including the existing Sixteen (16) Court Complexes.

2. **Registration Process:** The registration process of Advocates, Litigants, Government Pleaders, and Clerks, which has already commenced in the District Judiciary, shall be completed expeditiously. In cases where an Advocate does not possess a copy of the Enrollment Certificate or Identity Card issued by the Bar Council of Andhra Pradesh, Amaravati, the Certificate of Practice and Identity Card issued by the competent authority may be accepted for the time being.
3. **Monitoring and implementation:** The Sub-Committee of Judicial Officers serving as Master Trainers is entrusted with the responsibility of overseeing and monitoring the implementation of Online e-Filing 3.0 and the digitization of newly instituted cases in all the existing thirteen (13) Court Complexes and the three (3) proposed Court Complexes at Kakinada, Tirupati, and Vijayawada.
4. **Training and Capacity Building:** The Sub-Committee of Judicial Officers serving as Master Trainers shall take immediate and necessary steps, including organizing training programmes with the assistance of M/s.Writer Business Services Pvt. Ltd., for the implementation of Online e-Filing 3.0 for all criminal cases and for the Scanning and Digitization of newly instituted cases in all Court Complexes under the District Judiciary. The Sub-Committee shall further oversee and monitor the implementation of Online e-Filing 3.0 and the digitization of newly instituted cases in all thirteen (13) existing Court Complexes and the three (3) proposed Court Complexes.

Further, the Director, Andhra Pradesh Judicial Academy, shall organize and conduct periodic physical as well as virtual training programmes through the Judicial Officers serving as Master Trainers for Advocates, Advocate Clerks, and staff members of the District Judiciary on the procedures relating to Online e-Filing 3.0 and also the Scanning and Digitization of case records, to ensure their smooth and effective implementation.

5. **Utilization of eSewa Kendras:** The eSewa Kendras established in District Court Complexes and other locations shall function as facilitation centres for assisting Advocates, Litigants, Advocate Clerks in using the Online eFiling Version 3.0. The Unit Heads are instructed to depute the manpower available with them in the eSewa Kendras for placing them fully functional for the above said purpose.
6. **Monitoring and Compliance:** Implementation shall be reviewed periodically by the High Court. The Unit Heads shall furnish weekly implementation reports indicating a) Number of cases filed online; b) Scrutiny completed; c) Defects communicated; d) Registrations completed; e) Scanning statistics; f) Trainings conducted and g) Technical issues encountered. All the Unit Heads shall accord top priority for implementation of Online eFiling 3.0 of all types of Criminal Cases, Scanning and Digitization of all types of records.
7. **Difficulties:** Difficulties experienced by the stakeholders during implementation of Online eFiling of all types of Criminal Cases, Scanning and Digitization and trainings to all stakeholders shall immediately be brought to the notice of the Registrar (IT-cum-CPC), High Court of Andhra Pradesh.
8. **Original Records:** The Online eFiling 3.0 shall not dispense with the filing of original record. The original documents relating to the efiled

cases shall be received either immediately after registration of the case or within seven (7) days from the date of registration of the case as per the Rules for Online Electronic Filing for all the Courts in the District Judiciary.

9. **Physical Filing:** In the event of any technical issues relating to Advocate registration, e-Filing, network connectivity, or other system-related problems, the concerned Court may permit physical filing of cases to ensure that judicial work is not disrupted. The implementation of the e-Filing system shall not impede access to justice or cause inconvenience to Advocates or litigants. Necessary measures shall be taken to facilitate smooth filing, and no litigant shall be denied timely access to judicial remedies on account of technical or procedural difficulties arising from the implementation of the e-Filing system.

10. **Scanning & Digitization and Preservation:** All newly instituted cases shall be scanned immediately upon registration. The scanned records shall conform to the prescribed quality standards, be properly indexed, uploaded to the Document Management System (DMS), and synchronized with the Unified Storage. The physical records shall continue to be preserved in accordance with the applicable Rules of Practice and Record Retention Rules. The District Court Digitization Centre shall function as the primary repository for scanned judicial records. All digitized records shall be stored in the Unified Storage established at the High Court through the approved Document Management System (DMS) provided by M/s.Writer Business Services Pvt. Ltd.

11. **Unit Heads and Nodal Officers:** Every Unit Head shall supervise the implementation of Online e-Filing 3.0 and the Scanning and Digitization of newly instituted cases within their respective Unit, nominate a Nodal

Officer for coordination and monitoring, ensure the uninterrupted functioning of eSewa Kendras, oversee the quality and timely completion of digitization activities, ensure proper utilization and maintenance of the infrastructure provided, review the implementation progress periodically and submit compliance reports to the High Court.

The Nodal Officer shall coordinate and monitor the implementation at the Unit level, resolve operational and technical issues in consultation with the concerned technical teams, supervise the scanning and digitization process, maintain implementation records and statistics, and promptly report any issues requiring intervention to the Registrar (IT-cum-CPC), High Court of Andhra Pradesh.

12. Rules for Online Electronic Filing for all the Courts in the District

Judiciary: The implementation of Online e-Filing Version 3.0 in all Courts of the District Judiciary shall be in accordance with the Rules for Online Electronic Filing for all Courts in the District Judiciary in Andhra Pradesh. All Judicial Officers, Court Staff, Advocates, and other stakeholders shall ensure strict compliance with the said Rules and the instructions issued from time to time in relation to the implementation and operation of Online e-Filing Version 3.0.

Receipt of this Circular shall be acknowledged forthwith and compliance report shall be submitted within 15 days.

//BY ORDER//

YVSBCA Perales Sessali
REGISTRAR GENERAL

Copy To:

The Section Officer, Special Officers Section (for filling purpose)

